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2.	Central Coalfields Limited	Darbhanga House, Cutchery Road, Ranchi- 834001, Jharkhand.
3.	Central Mine Planning & Design Institute Ltd.	Gondwana Place (House), Kanke Road, Ranchi-834008, Jharkhand
4.	Eastern Coalfields Limited	Sanctoria, Dishergarh, West Bengal 713333.
5.	Mahanadi Coalfields Limited	Jagrieti Vihar, Sambalpur, Orissa-768020.
6.	Neyveli Lignite Corporation Limited	Block-1, Neyveli-607801, Cudalore District, Tamil Nadu.
7.	Northern Coalfields Limited	Singrauli, Sidhi, Madhya Pradesh.
8.	South Eastern Coalfields Limited	Seepat Road, Bilaspur-495001, Chhattisgarh.
9.	Western Coalfields Limited	Civil Line, Nagpur-440001, Maharashtra.
10.	Bharat Coking Coal Ltd.	Koyla Bhavan, Koyla Nagar, Dhanbad-826005, Jharkhand.
11.	NLC Tamil Nadu Power Limited	Block-1, Neyveli-607801 Cudalore District, Tamil Nadu.
12.	MNH Shakti Ltd.	Jagrieti Vihar, Sambalpur. Orissa-768020
13.	M/s. MJSJ Coal Ltd.	House No. 42, 1st Floor, Anand Nagar, Hakimpada, Angul-759153 (Orissa)

Coal production by State PSUs

3417 SHRI KISHORE KUMAR MOHANTY: Will the Minister of COAL be pleased to state:

(a) whether Government has decided to allow State Public Sector Undertakings to take up coal mining outside their State boundaries and sell it in the open market anywhere; and;

(b) if so, whether the States having no substantial coal reserves can actually set up their own coal producing entities and start operation in coal rich States such as Bihar, Jharkhand and West Bengal?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL) : (a) and (b) Coal blocks are allocated to the Central/State Public Undertakings under the Government dispensation route for commercial mining of coal within or outside the State boundaries. For allocation of coal blocks through the Government dispensation route, applications are invited from Central/State Public Undertakings and processed in the Ministry based on certain criteria. Allocations are determined on the basis of, inter-alia, preference to the States which have not been allocated any coal blocks earlier, priority to the host States in order to encourage value addition within the coal bearing State, past performance of applicants in developing coal blocks, recommendation/support of State Government concerned etc. On allocation of the coal block for commercial mining, the State Public Sector Undertakings may start operation of the Mine allotted to them after taking statutory clearances.

New coal company in Orissa

3418. SHRI KISHORE KUMAR MOHANTY: Will the Minister of COAL be pleased to state :

(a) whether there is any proposal pending in the Ministry to create new coal company in Orissa by dividing the Mahanadi Coalfields Ltd. (MCL);

(b) the number of cases of land losers that are still pending in MCL; and

(c) whether Government has any time-frame to settle these cases?

THE MINISTER OF COAL (SHRI SHRIPRAKASH JAISWAL) : (a) No, Sir.

(b and c) As regards rehabilitation of the land losers, MCL is giving employment to eligible nominees of land oustees as per the Rehabilitation & Resettlement (R&R) policies of Government of Orissa. The employment claims are scrutinized at different levels i.e. Joint Screening with the district administration concerned, scrutiny at MCL Headquarters, obtaining approval of Collector and